

GOVERNMENT OF INDIA  
MINISTRY OF COAL  
RAJYA SABHA  
UNSTARRED QUESTION NO. 368  
TO BE ANSWERED ON 24.07.2023

**Failure of Coal Mines Provident Fund Organisation for early redemption of NCDs-**

**368. Shri Binoy Viswam:**

Will the Minister of COAL be pleased to state:

- (a) the reasons behind the Coal Mines Provident Fund Organisation's failure to utilize the early redemption option for the Non-Convertible Debentures (NCDs) of Dewan Housing Finance Corporation Limited, resulting in a loss of ₹ 315.35 crore;
- (b) the steps taken to investigate the failure of management to take timely action for the redemption of debentures and to fix responsibility for the financial loss; and
- (c) the measures taken to strengthen the system to monitor investments in debentures and ensure the safety of invested funds?

**ANSWER**

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES  
(SHRI PRALHAD JOSHI)**

- (a) Due to procedural delay, Coal Mines Provident Fund Organization (CMPFO) failed to utilize the early redemption option for the Non-Convertible Debentures (NCDs) of Dewan Housing Finance Corporation Limited (DHFL);
- (b) Vigilance investigation to look into the failure of management to take timely action for the redemption of debentures, is under progress ; and
- (c) In order to avoid procedural delay, the Investment Sub-Committee of Board of Trustees, CMPFO comprising (i) Joint Secretary & Financial Adviser, (ii) Commissioner, CMPFO, (iii) Director (Finance), Coal India Limited and (iv) Representative of employees Union, has been authorized to take decision on investment matters of CMPFO.

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